NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TP(HC)/CAA/37 & 38/2017

NAME OF THE TRANSFEROR

: ADP SOLUTIONS PVT LTD

NAME OF THE TRANSFERRE

: ADP INDIA PVT LTD

UNDER SECTION

: 230 OF COMPANIES ACT 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

COUNSEL FOR PETITIONER

SIGNATURE

REPRESENTATION BY WHOM

1. AMI V. CATTARIA

COUNSEL FOR DETITIONER

ORDER

Under consideration are the company petition that have been transferred from the Hon'ble High Court of Madras as CP No.407 & 408/2016 and renumbered as TP(HC)/CAA/37 & 38/2017. In relation to the transferor company, i.e. ADP Solutions Pvt Ltd, the Hon'ble High Court of Madras, vide its order dated 14.12.2016 directed the Official Liquidator to scrutinise the books of accounts of the petitioner company and file report on 18.01.2017 and also fixed a fee of Rs.20,000/- for Chartered Accountant and the petitioner was directed to furnish the books of accounts to the Official Liquidator. But till date the report of the Official Liquidator has not been received. Therefore, we direct the Registry to issue notice to the Official Liquidator to submit the report within three weeks from the date the order of this Bench is received. The counsel for the applicant is also directed to take a copy of this order and serve on the Official Liquidator for compliance. Since both the petitions pertain to the same scheme of amalgamations, the same shall be posted together on 06.06.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)